



DIVISION BENCH
COURT - II

S-3

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/162(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH JULY, 2022, 10:30 A.M

IN THE MATTER OF	HIMADRI SPECIALITY CHEMICAL LIMITED VS BIRLA TYRES LIMITED
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorised Representative appeared physically/through video conference:

For OC : Mr. Aritra Basu, Adv.
Mr. Swarajit Dey, Adv.
Mr. Subhadeep Basak, Adv.

ORDER

1. Ld. Counsel for the Operational Creditor present.
2. *Vide* order dated **05/05/2022** passed in **CP(IB)/250(KB)2021**, the Corporate Debtor herein has already been admitted under the CIRP. In view of this, CP(IB)/162(KB)2022 cannot be proceeded. The Operational Creditor, in this petition, may file its claim before the IRP/RP appointed in CP(IB)/250(KB)2021. In case, there is any settlement between the parties in CP(IB)/250(KB)2021, the Operational Creditor herein may mention or make an application for revival of this CP.
3. CP(IB)/162(KB)2022 is disposed of.
4. File be consigned to the records.

**Harish Chander Suri
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

hb.